

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22443/2003

(From the judgement and order dated 13/08/2003 in CWP No. 55725/2000 of The HIGH COURT
OF JUDICATURE AT ALLAHABAD)

VIJAY KUMAR SINGH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With office report)

[For Final Disposal]

Date: 18/03/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner(s)

Mr. Girdhar G.Upadhyay, Adv.

Ms. Vinita G.Upadhyay, Adv.

Mr. Awadnesh Kr.Singh, Adv.

Mr. R.D. Upadhyay,Adv.

For Respondent(s)

Mr. Ravi Prakash Mehrotra,Adv.

Mrs. Fazina Husasin, Adv.

Mr. Garvesh Kabra, Adv.

UPON hearing counsel the Court made the following

O R D E R

Special leave granted.

Let the matter come up after disposal of the matter referred to a larger Bench for

consideration in Civil Appeal No.6471/2002 titled State of Maharashtra & Anr. Vs. Ser
va Shramik

Sangh.

(Vijay Dhawan)

(Sheetal Dhingra)

Court Master

Court Master